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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

R.A. NO.106/2006
in
O.A. NO.1960/2004

This the 31st day of July, 2006

HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Kripa Shankar ... Applicant

versus

Union of India & Others ... Respondents

ORDER (In Circulation)

Hon'ble Shri V. K. Majotra, Vice-Chairman (A):

Through this application applicant has sought review of Tribunal's orders dated 13.1.2006 in OA No.1960/2004 insofar as it has recorded a finding that respondent No.3 possesses the requisite qualification for the post of Assistant Registrar, CESTAT. It is alleged that the said finding was given on the basis of misinformation and misstatement of respondents, as also concealment of material facts by respondents. Applicant has sought recall of the Tribunal's orders on the basis of the following documents:

- (1) Annexure RA-2 which is an application dated 20.2.2006 made by applicant to the Chief Public Information Officer, Union Public Service Commission, New Delhi, seeking information whether UPSC treats a degree of BGL (Bachelor of General Law) awarded by the Annamalai University, which is a two years correspondence course, as equivalent to degree in Laws (LL.B) for appointment/promotion for the post of Assistant Registrar in Customs, Excise & Service Tax Appellate Tribunal, etc.
- (2) UPSC's letter dated 20.3.2006 advising applicant to seek the required clarification from the Ministry of Human Resources

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Development, Department of Secondary Education & Higher Education, New Delhi.

- (3) University Grants Commission's letter dated 2.6.2006 advising applicant to seek information on recognition of degrees through distance mode from Distance Education Council, IGNOU Campus, New Delhi, and to approach the Association of Indian Universities for information in equivalence of degrees.
- (4) IGNOU letter dated 14.6.2006 to the effect that as per communication vide F.No.21(29)/2006-IC Central Public Information Officer, Ministry of Law & Justice, Department of Legal Affairs, BGL Degree is not recognized by Bar Council of India.
- (5) Association of India Universities letter dated 9.6.2006 to the effect that BGL degree of Annamalai University is not considered equivalent to LLB which is a professional degree.

2. We have studied the documents now filed by applicant as also the tribunal's orders in question. The correspondence now produced by applicant is not which applicant could not have procured and produced before the Tribunal while OA No.1960/2004 was pending adjudication and before the matter was finally argued. The argument that BGL degree of Annamalai University is not a recognized qualification by the Bar Council of India has been considered in Tribunal's order dated 13.1.2006. Annexure R-2 dated 7.8.1998 filed in the OA had conveyed the stand of DOP&T ^{lb} ~~as also the~~ ^{lb} Department of Revenue that Annamalai University is a recognized University and, therefore, the certificates and degrees issued by them are automatically recognized for purposes of employment/promotion in the Central Government. The argument that this degree is not a professional degree has also been considered in the Tribunal's orders. While most of the pleas raised in this review application have already been dealt with in Tribunal's orders, applicant has

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produced the correspondence stated above at a belated stage though ^{of such material} could have been procured and produced before the case was argued.

3. Present application is merely an attempt to re-argue the matter, which is not within the scope and ambit of the review application. The same is, therefore, dismissed in circulation.

S. Raju
(Shanker Raju)
Member (J)

/as/

V. K. Majotra
(V. K. Majotra)
Vice-Chairman (A)

31.7.06